

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3066
ANSWERED ON:13.12.2011
AMENDMENT IN IPC
Yadav Shri Ranjan Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to amend Indian Penal Code, Criminal Procedure Code and Evidence Act and to delete Section 309 of IPC; and

(b) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Law Commission of India in its 210th Report on "Humanization and Decriminalization of Attempt to Suicide" has recommended for deletion of Section 309 from the Indian Penal code. However, on the recommendation of the Department-related Parliamentary Standing Committee on Home Affairs for a comprehensive review of the Criminal Law instead of bringing piecemeal amendments, Ministry of Law & Justice were requested to request the Law Commission of India to examine and give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in various laws. No time frame can be set up for this.